

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No1
CP(IB)/238(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Yes Bank Limited

.....Applicant

V/s

Sandeep Vedant

.....Respondent

(Personal Guarantors)

Order delivered on 30/08/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ravi Teja, Adv.

For the Respondent : Mr. Tirth Nayak, Adv.

ORDER

Application is filed by Yes Bank Limited under Section 95 of the Code seeking initiation of Insolvency Resolution Process against the personal guarantor. Learned Counsel Mr. Nayak for Personal Guarantor undertakes to file objection within two weeks. Learned Counsel for Personal Guarantor requests that copy be served. Copy to be served during the course of the day. The Learned Counsel for the Personal Guarantor states that from the facts and instructions received from the Personal Guarantor, application is time barred and not maintainable and further requests that notice is objected, since the issue of Section 95 is pending before Hon'ble Supreme Court.

List on 13.10.2022.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**